

BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPLE BENCH AT NEW DELHI
EXECUTION APPLICATION 36/2023

IN
ORIGINAL APPLICATION NO. 329/2021

IN THE MATTER OF:

DEVANSHU BOSE

...APPLICANT

VERSUS

AGRA DEVELOPMENT AUTHORITY & ORS.

...RESPONDENTS

INDEX

S. No.	Particulars	Page No.
1.	COMPLIANCE AFFIDAVIT ON BEHALF OF REPONDENT NO. 1 AGRA DEVELOPMENT AUTHORITY IN COMPLIANCE OF ORDER DATED 03.04.2025 PASSED BY THIS HON'BLE TRIBUNAL IN EA 36/2023 TITLED DEVANSHU BOSE VS. AGRA DEVELOPMENT AUTHORITY & ORS.	01-08
2.	ANNEXURE -1 The Photographs of the fully functional STP	09-11
3.	ANNEXURE -2 Copies of these letters are collectively	12-13
4.	ANNEXURE -3 Copies of the said newspaper advertisements	14-15

5.	ANNEXURE -4 A copy of the said electricity bill-cum-notice dated 06.04.2026 issued by Torrent Power Limited, evidencing the outstanding amount of Rs. 2,26,672.00	16-17
6.	ANNEXURE -5 The photographs of the aforesaid drain	18-19
7.	Proof of Service	20

DATE: 23.04.2026

NEW DELHI

THROUGH

SOMESH TIWARI

(Advocate for Respondent No. 1)

VARDHARMA CHAMBERS

11, 11A Golf Apartment, Golf Links,
Maharishi Raman Marg, New Delhi

M. 9167540567

Email: somesh.tiwari@vchambers.in

(D/4294/2016)

BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPLE BENCH AT NEW DELHI
EXECUTION APPLICATION 36/2023
IN
ORIGINAL APPLICATION NO. 329/2021

IN THE MATTER OF:

DEVANSHU BOSE

...APPLICANT

VERSUS

AGRA DEVELOPMENT AUTHORITY & ORS.

...RESPONDENTS

COMPLIANCE AFFIDAVIT ON BEHALF OF RECONDENT NO. 1
AGRA DEVELOPMENT AUTHORITY IN COMPLIANCE OF
ORDER DATED 03.02.2026 PASSED BY THIS HON'BLE
TRIBUNAL IN EA 36/2023 TITLED DEVANSHU BOSE VS.
AGRA DEVELOPMENT AUTHORITY & ORS.



I, M. Arunmozhi, Presently working as Vice Chairman, Agra Development Authority, Agra Uttar Pradesh, do hereby solemnly affirm and state as under: -

M.A.

1. That the Deponent is Vice Chairman of the Respondent No. 1/Agra Development Authority in the present above stated matter and is being well conversant with the facts of the present case and is deposing herein below.

2. That this Additional Compliance Affidavit is being filed to place on record the steps taken by ADA in further compliance with the directions of this Hon'ble Tribunal, particularly in relation to the strengthening and operation of the Sewage Treatment Plant (STP) for Nalanda Town Colony, the formation and obligations of the Residents' Welfare Association (RWA), the status of electricity dues pertaining to the electricity connection used for STP operation, and the drainage infrastructure constructed pursuant to the orders of this Hon'ble Tribunal.

3. That in compliance with the directions of this Hon'ble Tribunal, Respondent no. 1 ("ADA") has completed the work of strengthening the Sewage Treatment Plant (STP) of Nalanda Town Colony. The strengthened STP has been made fully functional in accordance with the mandate to ensure proper treatment of sewage and prevention of environmental pollution.

4. The Deponent also submits that the Respondent No. 1 has engaged M/s Cam Eco Engineers Pvt. Ltd. through a due



M.A

process as the selected firm for operation of the said STP. The said firm has been operating the STP since 30.07.2025, as is also reflected in the earlier compliance materials relating to the implementation of this Hon'ble Tribunal's directions. The Photographs of the fully functional STP is annexed herein and marked as **Annexure-1**.

5. The Deponent further submits that pursuant to the directions of this Hon'ble Tribunal that, inter alia, the residents/RWA are to take responsibility for the regular operation of the STP and the payment of electricity charges, ADA has repeatedly informed the residents of Nalanda Town Colony as well as the developer regarding the necessity of forming a properly registered Residents' Welfare Association for regular STP operation, payment of electricity bills, and management of internal services in the colony.



It is also pertinent to mention here that ADA has issued several letters/notices to the colony residents and the developer explaining the need for a duly registered RWA to assume responsibility for operation and maintenance of the colony STP and for bearing the recurring electricity and other common service charges. Copies of these letters are collectively annexed hereto and marked as **Annexure-2**.

7. That in addition to individual letters, ADA has also published newspaper advertisements making public appeals and

M. A.

information notices to the residents of Nalanda Town Colony regarding: (i) the need to form and register the Nalanda Town RWA; (ii) the obligation to ensure regular operation of the STP; and (iii) payment of electricity and other common charges. In particular, advertisements were published on 21.08.2025 and 17.04.2026 in widely circulated newspapers, drawing attention to these obligations. Copies of the said newspaper advertisements are annexed hereto and marked as **Annexure-3**.

8. That despite the above communications and public notices, the residents failed to form a duly registered RWA in accordance with law, thereby avoiding their responsibilities towards the regular operation of the STP, payment of electricity bills for the STP, and maintenance of internal common services within the colony.

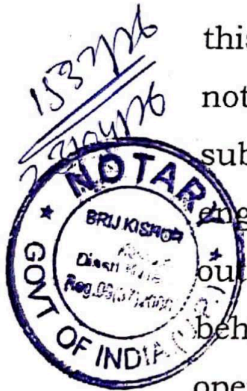


9. That it is respectfully submitted that the costs of internal electrification and other common services within the colony are to be met, from the residents collectively acting through a properly constituted and registered RWA. As per established practice in planned colonies, such expenditure, upon completion of the developer's obligations, is to be borne by the residents' association formed for the colony, rather than the development authority which is not the beneficiary occupier of the premises.

M. J.

10. It is further submitted that an association in the nature of an RWA has now been formed by the residents of Nalanda Town Colony; however, the said association continues to remain unregistered, despite repeated requests and public notices issued by the Respondent No. 1, thereby indicating a deliberate attempt to avoid formal legal responsibility for STP operation, electricity charges, and other common services of the colony

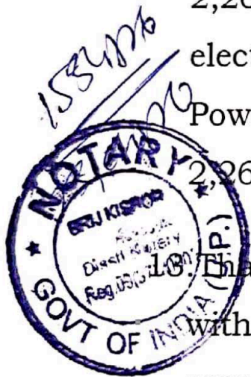
11. That Respondent no. 1 also submits that both the developer and the residents (through their association) have been repeatedly informed of the requirement for regular and uninterrupted operation of the STP to comply with the orders of this Hon'ble Tribunal and to ensure that untreated sewage is not discharged into the environment. However, it is respectfully submitted that the staff of M/s Cam Eco Engineers Pvt. Ltd., engaged for STP operation, are being prevented from carrying out their duties by the said RWA/residents, and indecent behaviour/obstruction is being exhibited towards the said operational staff, resulting in disruption of regular STP operation



12. It is submitted that for the purpose of operating the Sewage Treatment Plant (STP) installed in Nalanda Town, Shamshabad Road, Agra, an electricity connection standing in the name of one of the colony residents, Mr. Deepak Kumar (Consumer No.

M. A.

705154870), has been utilised for running the said STP for the collective benefit of the residents of the colony through their association. The said electricity connection is recorded for the specific purpose of "Sewer Treatment Plant Nalanda Town, Shamshabad Road, Agra." It is further submitted that as per the latest bill-cum-notice dated 06.04.2026 issued by Torrent Power Limited for the billing cycle of April 2026, a sum of **Rs. 2,26,672.00 (Rupees Two Lakh Twenty Six Thousand Six Hundred Seventy Two only)** remains outstanding in respect of the aforesaid connection. The electricity supply is categorised under LMV-1C (Domestic) and the bill specifically describes the purpose of supply as "Sewer Treatment Plant Nalanda Town." The said bill records total dues of Rs. 2,26,672/- as immediately payable. A copy of the said electricity bill-cum-notice dated 06.04.2026 issued by Torrent Power Limited, evidencing the outstanding amount of Rs. 2,26,672.00, is annexed hereto and marked as **Annexure-4**.



That in order to ensure continuous and effective compliance with the orders and directions of this Hon'ble Tribunal in the present matter, ADA has nominated the following officer as a nodal/compliance officer:

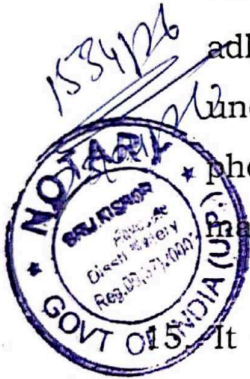
Name: Shri Anil Kumar

Designation: Executive Engineer, Agra Development Authority

Phone No.: 9760097102 E-mail ID: engineersada2@gmail.com

M. J.

14. It is further submitted that in compliance with the directions issued by this Hon'ble Tribunal regarding the proper conveyance and disposal of treated wastewater and other drainage emanating from the STP installed at Nalanda Town Colony, the Agra Development Authority (ADA) has constructed a drainage channel extending from Gate No. 01 of Nalanda Town Colony through Rajrai Road up to Shamshabad Road. The said drainage facility has been developed to ensure the smooth, systematic and regulated flow of treated wastewater and other drainage water from the colony, thereby preventing stagnation, overflow or uncontrolled discharge and ensuring adherence to the environmental safeguards and objectives underlying the directions of this Hon'ble Tribunal. The photographs of the aforesaid drain are annexed hereto and marked as **Annexure-5**.



It is therefore most respectfully submitted that this Hon'ble Tribunal may be pleased to direct the Residents' Welfare Association (RWA) constituted by the residents of Nalanda Town Colony, or in the absence of a formally registered RWA, the collective body of residents acting through any association presently in existence, to take over and ensure the regular operation, maintenance and monitoring of the Sewage Treatment Plant (STP) established for the colony. It is further respectfully submitted that the said RWA/residents' body may

A. J.

also be directed to clear and discharge the outstanding electricity dues amounting to Rs. 2,26,672.00 (Rupees Two Lakh Twenty Six Thousand Six Hundred Seventy Two only) in respect of the electricity connection standing in the name of Mr. Deepak Kumar (Consumer No. 705154870), which has been utilised for the operation of the STP of Nalanda Town Colony, and to bear and pay all future electricity charges and operational expenses relating to the functioning of the said STP.

16. That the annexed with the this Affidavit are true copies of their originals.



M.A.
DEPONENT

VERIFICATION

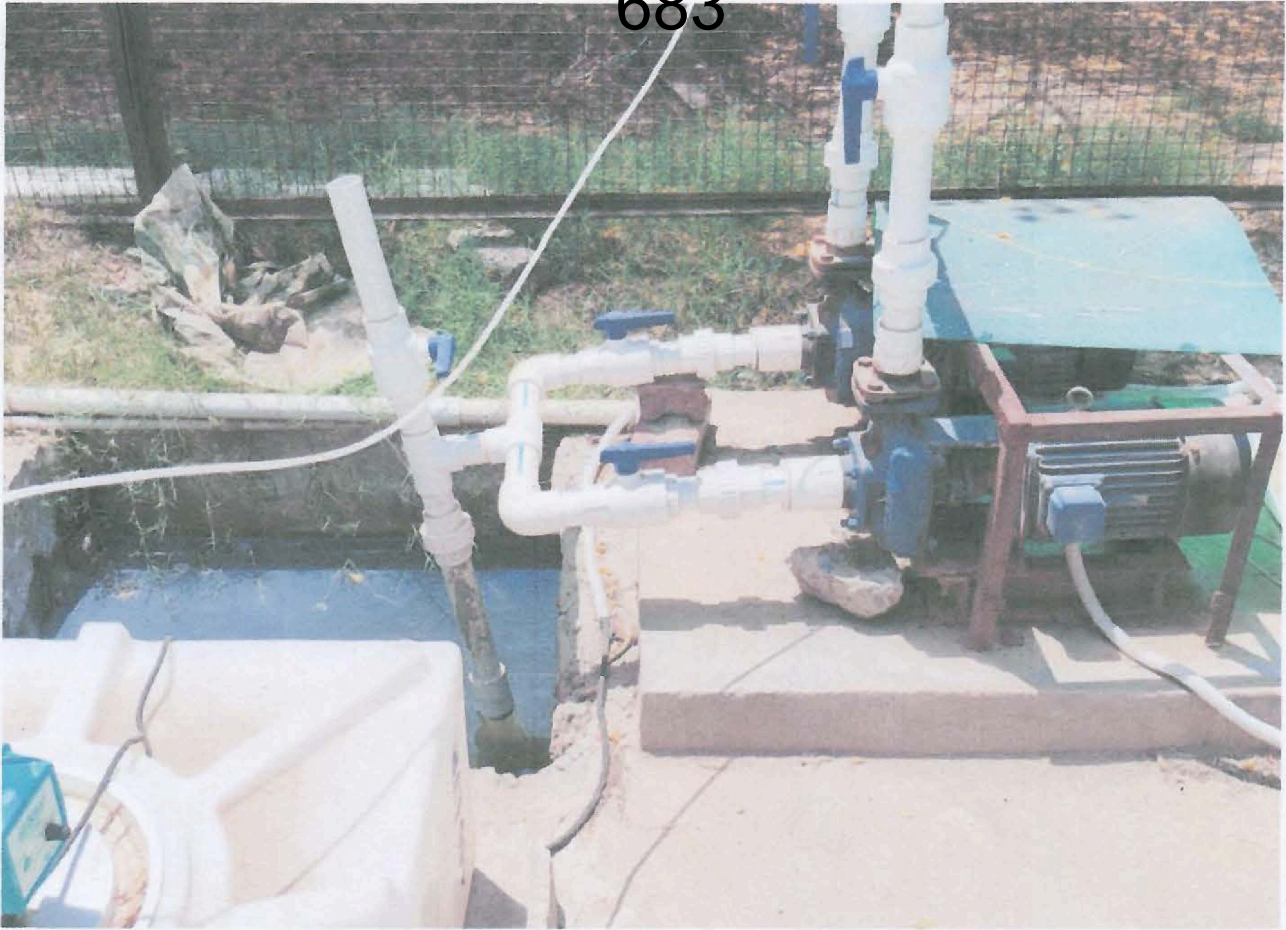
I, THE ABOVE MENTIONED Deponent, do hereby verify that the contents of the above Affidavit and the Annexure herewith are true and correct to the best of knowledge, no part of its false and nothing material has been concealed therefrom.

Verified at _____ on this day of _____ of 2026.

M.A.
DEPONENT

Can 1534/m
Anumozhd
28/04/26
Attested by _____

ATTESTED
28/04/26
BRIJ KISHOR
Notary-AgRA (U.P.)



Handwritten signatures and initials in blue ink at the bottom of the page.



10/2
10/2
10/2
10/2

685

11



W R ~~ED~~ R SLD
a

ANNEXURE -2

प्रेषक, नगर नियोजक,
आगरा विकास प्राधिकरण,
आगरा।

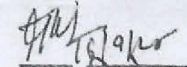
- हस्ता में,
1. श्री राघेश्याम शर्मा पुत्र श्री राम प्रताप शर्मा,
अधिकृत प्रतिनिधि, नालन्दा बिल्डर्स एण्ड डवलपर्स (आई) लि०
निवासी-फ्लैट नं०-203, शान्ती निकेतन, बाग फरजाना, आगरा।
मो० नं०-8077807605
 2. श्री अंकुर दुबे,
निदेशक नालन्दा बिल्डर्स एण्ड डवलपर्स (आई) लि०,
निवासी-03, गणेश नगर, लॉयर्स कॉलोनी, आगरा।

विषय :- नालन्दा टाउन कॉलोनी, शमशाबाद रोड, आगरा में स्थापित एस०टी०पी० के सम्बन्ध में।

महोदय,-
कृपया उपरोक्त सम्बन्ध में अवगत कराना है कि नालन्दा टाउन कॉलोनी, शमशाबाद रोड, आगरा में स्थित 200 के०एल०डी० क्षमता के एस०टी०पी० का सुदृढीकरण का कार्य मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० सं०-329/2021 एवं निष्पादन एल्पलीकेशन वाद संख्या-36/2023 में पारित आदेश दिनांक 02.04.2025 के अनुपालन में आगरा विकास प्राधिकरण द्वारा चयनित फर्म मै० केम ईको इंजीनियर्स प्रा० लि० के माध्यम से दिनांक 30.07.2025 को पूर्ण कराया गया है।


अतः आपको पूर्व पत्रांक 1285/डी/भवन/2025 दिनांक 18.08.2025 व पत्रांक 1192/डी/भवन/2025 दिनांक 31.07.2025 के माध्यम से सूचित किया गया था कि नालन्दा टाउन कॉलोनी में स्थापित व संचालित एस०टी०पी० के नियमित संचालन हेतु बकाया विद्युत का भुगतान कर अग्रिम एक माह के अन्तर्गत नालन्दा टाउन रेजीडेंट वैलफेयर एसोसिएशन का गठन कराकर नालन्दा टाउन कॉलोनी को रेजीडेंट वैलफेयर एसोसिएशन को हस्तान्तरित कर प्राधिकरण को सूचित करें, परन्तु वर्तमान तक आपके द्वारा कोई कार्यवाही नहीं की गई है। अतः पुनः निर्देशित किया जाता है कि नियमित रूप से एस०टी०पी० संचालन हेतु तत्काल बिल भुगतान कर नालन्दा टाउन रेजीडेंट वैलफेयर एसोसिएशन का गठन कराकर नालन्दा टाउन कॉलोनी को रेजीडेंट वैलफेयर एसोसिएशन को हस्तान्तरित करना सुनिश्चित करें। उक्त अवधि में अगर एस०टी०पी० संचालन बिल भुगतान न करने कारण बाधित होता है तो उक्त के लिए आप स्वयं उत्तरदायी होंगे एवं यह मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली के निर्देशों की अवहेलना होगी।

भवदीया


नगर नियोजक

प्रतिलिपि :-

1. उपाध्यक्ष महोदय को सादर अवलोकनार्थ।
2. सचिव महोदय को सादर अवलोकनार्थ।
3. श्री आदर्श जैन, प्रभारी अधिशासी अभियन्ता को आवश्यक कार्यवाही हेतु।


नगर नियोजक



आगरा विकास प्राधिकरण, आगरा

पत्रांक : 1549/डी/भवन/26-27

दिनांक : 10/4/2026

अनुस्मारक-3

प्रेषक,

नगर नियोजक,
आगरा विकास प्राधिकरण,
आगरा।

सेवा में,

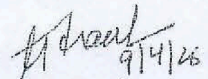
1. श्री राधेश्याम शर्मा पुत्र श्री राम प्रताप शर्मा,
अधिकृत प्रतिनिधि, नालन्दा बिल्डर्स एण्ड डवलपर्स (आई) लि०
निवासी-फ्लैट नं०-203, शान्ती निकेतन, बाग फरजाना, आगरा।
मो०नं०-8077807605
2. श्री अंकुर दुबे,
निदेशक नालन्दा बिल्डर्स एण्ड डवलपर्स (आई) लि०,
निवासी-03, गणेश नगर, लॉयर्स कॉलोनी, आगरा।

विषय :- नालन्दा टाउन कॉलोनी, शमशाबाद रोड, आगरा में स्थापित एस०टी०पी० के सम्बन्ध में।

महोदय,

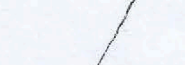
कृपया उपरोक्त सम्बन्ध में अवगत कराना है कि नालन्दा टाउन कॉलोनी, शमशाबाद रोड, आगरा में स्थित 200 कॅ०एल०डी० क्षमता के एस०टी०पी० का सुदृढीकरण का कार्य मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० सं०-329/2021 एवं निष्पादन एप्लीकेशन वाद संख्या-36/2023 में पारित आदेश दिनांक 02.04.2025 के अनुपालन में आगरा विकास प्राधिकरण द्वारा चयनित फर्म मै० केम ईको इंजीनियर्स प्रा०लि० के माध्यम से दिनांक 30.07.2025 को पूर्ण कराया गया है।

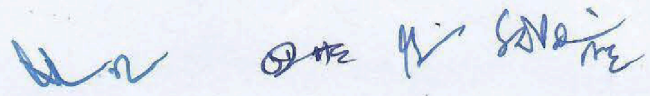
अतः आपको पूर्व पत्रांक, 1541/डी/भवन/25-26 दिनांक 16.09.2025, पत्रांक 1285/डी/भवन/2025 दिनांक 18.08.2025 व पत्रांक 1192/डी/भवन/2025 दिनांक 31.07.2025 के माध्यम से सूचित किया गया था कि नालन्दा टाउन कॉलोनी में स्थापित व संचालित एस०टी०पी० के नियमित संचालन हेतु बकाया विद्युत का भुगतान कर अग्रिम एक माह के अन्तर्गत नालन्दा टाउन रेजीडेन्ट वैलफेयर एसोसिएशन का गठन कराकर नालन्दा टाउन कॉलोनी को रेजीडेन्ट वैलफेयर एसोसिएशन को हस्तान्तरित कर प्राधिकरण को सूचित करें, परन्तु वर्तमान तक आपके द्वारा कोई कार्यवाही नहीं की गई है। अतः पुनः निर्देशित किया जाता है कि नियमित रूप से एस०टी०पी० संचालन हेतु तत्काल बिल भुगतान कर नालन्दा टाउन रेजीडेन्सी वैलफेयर एसोसिएशन का गठन कराकर नालन्दा टाउन कॉलोनी को रेजीडेन्ट वैलफेयर एसोसिएशन को हस्तान्तरित करना सुनिश्चित करें। उक्त अवधि में अगर एस०टी०पी० संचालन बिल भुगतान न करने कारण वाधित होता है तो उक्त के लिए आप स्वयं उत्तरदायी होंगे एवं यह मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली के निर्देशों की अवहेलना होगी।


नगर नियोजक

प्रतिलिपि :-

1. उपाध्यक्ष महोदय को सादर अवलोकनार्थ।
2. सचिव महोदय को सादर अवलोकनार्थ।
3. अधिशासी अभियन्ता, आ०वि०प्रा० को आवश्यक कार्यवाही हेतु।


नगर नियोजक



तोनी पक्षा का बाच वादा क बाद लगा। एक पत्रकार वार्ता में उन्होंने कहा, यह भारत के लिए चुनौतीपूर्ण स्थिति है और रूस को नई दिल्ली के साथ संबंधों पर भरोसा है। हमारे पास एक ऐसा विशेष तंत्र है जो रूसी कच्चे तेल की खरीद के

689 प्रतिन भारत जाएंगे : रोमान ने इस की पुष्टि की कि रूसी राष्ट्रपति व्लादिमीर पुतिन की अंत में भारत यात्रा करवा। रूसी वीरियों को आतिथ्य देना जाना वाक्यी है। उधर, भारत-रूस, बेलारूस, कजाखिस्तान, किर्गीस्तान

बाधा दूरी में बाधयोग्य बढ़ा। भारत में रूस के इस रुझान पर प्रतिक्रिया प्रकट करने के लिए भारत सरकार को तैयार रहना पड़ेगा। अर्थव्यवस्था पर जवाबदायगी के तौर पर भारत-रूस के बीच सहयोग बढ़ाया जा रहा है। उन्होंने यह दिखाने का प्रयास किया कि रूस-भारत संबंधों में एक नया अध्याय शुरू हो रहा है।

भारत ने चीन के साथ संबंधों को खारिज किया

नई दिल्ली। भारत ने बुधवार को चीन के साथ संबंधों को खारिज कर दिया है। भारत ने कहा कि इस क्षेत्र पर चीन का नियंत्रण न तो उचित है और न ही सुरक्षा और संपन्नता पर आधारित है। चीन का एकतरफा और कुत्रिम नियंत्रण स्वीकार्य नहीं है।

भाई फैसल ने लगाए आभिर खान पर गंभीर आरोप

नई दिल्ली, एजेंसी। आभिर खान और उनके भाई फैसल खान के बीच अब नया दुश्मना सामने आ गया है। फैसल ने एक साक्षात्कार में अपनी निजी जिंदगी, शादी और आभिर खान को लेकर सनसनीखेज दावे किए। फैसल ने कहा कि उन्होंने परिवार के अंदर नतीके संबंध तोड़ लिए हैं। उन्होंने आरोप लगाया कि आभिर का अपनी पत्नी जूनी रीद दत्त से विवाहित रहते हुए क्विटेन में रहने वाली जैसिका हाइंस के साथ अफेयर था।

आगरा विकास प्राधिकरण, आगरा
जयपुर हाऊस, आगरा

प्रेस नोट

नालन्दा टाउन नियामकियों को सूचित किया जाता है कि नालन्दा टाउन में स्थित 200 KLD क्षमता के एस0टी0पी0 का सुदृशीकरण का कार्य मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में जोड़ित ओ0ए0 सं0-329/2021 एवं निष्पादत एन्वीकेशन वाद सं0-38/2023 में पारित आदेश दिनांक 02.04.2025 के अनुपालन में आगरा विकास प्राधिकरण द्वारा चयनित फर्म गै0 केम इंको इन्जीनियर्स प्रा0लि0 के माध्यम से नालन्दा टाउन कालोनी के आन्तरिक विकास मद में जमा धनराशि से करा दिया गया है। एस0टी0पी0 का संचालन चयनित फर्म गै0 केम इंको इन्जीनियर्स प्रा0लि0 द्वारा दिनांक 30.07.2025 से अंतिम 06 माह तक किया जायेगा। एस0टी0पी0 के नियमित संचालन सुनिश्चित करने हेतु नालन्दा टाउन रेजीडेंट वेलफेयर एसोसिएशन(रवा) का 15 दिवस में गठन कर आगरा विकास प्राधिकरण को सूचित करें, जिससे कि मा0 न्यायालय के आदेशों का शत-प्रतिशत अनुपालन किया जा सके।

आज्ञा से
सचिव
आ0वि0प्रा0, आगरा।

दिनांक - 21/08/26

Handwritten signature and initials

हाई कोर्ट न एक्ट का चुनौती देना बाकायदा जॉ

PRAYAGRAJ (20 Aug): इलाहाबाद हाई कोर्ट ने मथुरा में बुधवार स्थित श्री बाकेबिहारी जी मंदिर के प्रबंधन के संबंध में विधानमंडल द्वारा पारित एक्ट को चुनौती देने के लिए याचिका में संशोधन की अनुमति दे दी है। न्यायमूर्ति अरिंदम सिन्हा एवं न्यायमूर्ति जेजीय शुकला की खंडपीठ ने बुधवार को प्रकरण में सुनवाई की। याचिका बाकेबिहारी जी तथा हरिदास

सखी संप्रदाय के जगन्नाथ गोरखनाथ व रमिक राव गुप्ताओं की ओर से उपस्थित अधिवक्ता लोकेश भारद्वाज का कहना था कि प्रस्तावित एक्ट एक्ट के रूप में परिवर्तित हो गया है, उन्होंने एक्ट को प्रति रद्द करने पर राज्य सरकार की तरफ से बताया गया कि अभी इस याचिका के हस्ताक्षर नहीं हुए हैं।

सेलर समिट सीरीज 2025 का हुआ समापन

NEW DELHI (20 Aug.) : विक्रमवर्त ने अपनी 'सेलर समिट सीरीज 2025' का नई दिल्ली में भव्य समापन किया इस शृंखला के तहत सूरज, जमजम और दिल्ली में आयोजित कार्यक्रमों के माध्यम से देशभर के 8,000 से अधिक सेलर्स और इन्वेंटरों को एकजुट किया गया। इस कार्यक्रम का उद्देश्य छोटे और मध्यम व्यवसायों को ई-कॉमर्स प्लेटफॉर्म पर लाने, उन्हें डिजिटल दुनिया प्रदान करने और उपभोक्ताओं का विश्वास हासिल करने में मदद करना था।

आगरा विकास प्राधिकरण, आगरा
जयपुर हाऊस, आगरा

प्रेस नोट

नालन्दा टाउन नियामकियों को सूचित किया जाता है कि नालन्दा टाउन में स्थित 200 KLD क्षमता के एस0टी0पी0 का सुदृशीकरण का कार्य मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में जोड़ित ओ0ए0 सं0-329/2021 एवं निष्पादत एन्वीकेशन वाद सं0-38/2023 में पारित आदेश दिनांक 02.04.2025 के अनुपालन में आगरा विकास प्राधिकरण द्वारा चयनित फर्म गै0 केम इंको इन्जीनियर्स प्रा0लि0 के माध्यम से नालन्दा टाउन कालोनी के आन्तरिक विकास मद में जमा धनराशि से करा दिया गया है। एस0टी0पी0 का संचालन चयनित फर्म गै0 केम इंको इन्जीनियर्स प्रा0लि0 द्वारा दिनांक 30.07.2025 से अंतिम 06 माह तक किया जायेगा। एस0टी0पी0 के नियमित संचालन सुनिश्चित करने हेतु नालन्दा टाउन रेजीडेंट वेलफेयर एसोसिएशन(रवा) का 15 दिवस में गठन कर आगरा विकास प्राधिकरण को सूचित करें, जिससे कि मा0 न्यायालय के आदेशों का शत-प्रतिशत अनुपालन किया जा सके।

आज्ञा से
सचिव
आ0वि0प्रा0, आगरा।

‘तलाक़शादा बेटी

कार्यालय प्राचार्य, तीरांगना अवंतीबाई लोधी

दिनांक आगरा - 21/08/26

Handwritten signature and initials

TORRENT POWER LIMITED.
CIN: L31200GJ2004PLC044068
PAN No. : AACCT0294J

LTMD

BILL CUM NOTICE: APRIL 2026

YOUR DETAILS

Mr. DEEPAK KUMAR S/O SHRI OM PRAKASH
SEWER TREATMENT PLANT NALANDA TOWN
SHAMSHABAD ROAD AGRA
Registered Mobile :
Registered Email Id :

CONSUMER NO. 705154870	CONTRACT LOAD 11.11(KVA)	SECURITY DEPOSIT 4000
TARIFF CATEGORY LMV 1C	PURPOSE Domestic	SUPPLY VOLTAGE 0.23
PREVIOUS READING DATE 01-03-26	CURRENT READING DATE 01-04-26	POWER FACTOR 66.38
RECORDED DEMAND 0.04(KVA)	BILL DEMAND 8.33(KVA)	EXCESS DEMAND

YOUR BILL



₹226672

In case of payment through QR code, delayed payment charge or prompt payment discount will be reflected in subsequent bill based on the payment date

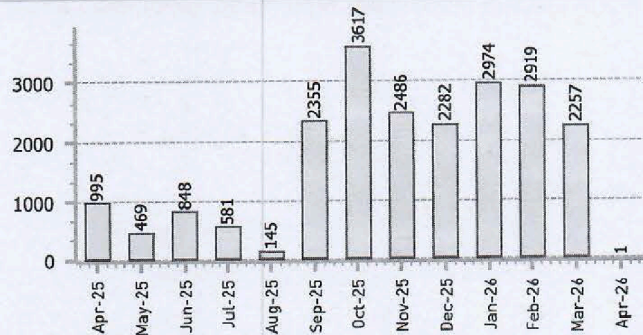
Due Date IMMEDIATE	Pay by Due Date 226672	After Due Date 226672	Disconnection Date IMMEDIATE
Bill Type NORMAL	Last Payment Date 30-08-24	Last Payment Mode CASH	Last Payment Amount 37204.00

Thank you for your previous payment of ₹37204.00 on 30-08-24

MAJOR BILL COMPONENTS



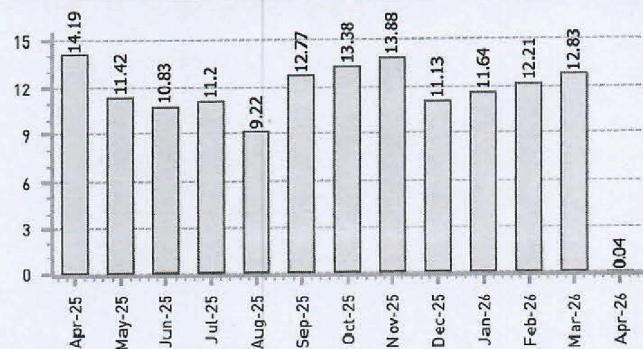
CONSUMPTION PATTERN



METER DETAILS

Meter Serial No.	CBC0001985	
	MDKVA	KVAH
Past Reading	—	35071.91
Present Reading	—	35072.49
MF	1.00	1.00
Total	0.04	0.58

DEMAND PATTERN



NOTICE

कृपया यह सुनिश्चित करें कि विद्युत बिल का भुगतान विच्छेदन तिथि से पूर्व करें, अन्यथा निर्धारित तिथि तक भुगतान नहीं किये जाने की स्थिति में आपका संयोजन विच्छेदन योग्य हो जायेगा। यह विद्युत बिल अधिनियम 2003 की धारा 56 के तहत विद्युत आपूर्ति को विच्छेदन करने हेतु अग्रिम नोटिस के रूप में कार्य करेगा। अधिक जानकारी के लिए उत्तर प्रदेश विद्युत आपूर्ति अधिनियम 2005 के अनुच्छेद 4.36a का अवलोकन करें। विद्युत बिल कम नोटिस के आधार पर बिना भुगतान वाली बकाया धनराशि के संबंध में आपकी विद्युत आपूर्ति विच्छेदित कर दी जायेगी।

Service No	705154870	Bill Due Date	IMMEDIATE	Amount Payable	226672	Amt. Payable before due date	226672
						Additional DVVNL Arrears Payable	0
						TPL Other Arrears Payable	0



3rd and 4th Floor, 'Fortune Plaza', Plot No. E-4, Taj Nagri Phase-2, Sector-E, near Hotel Courtyard by Marriot, Fatehabad Road, Agra-282004
(Franchisee of DVVNL for Agra)

Handwritten signature and initials



Fixed Charges / फिक्स चार्ज	840.74
Energy Charges / ऊर्जा चार्ज	2.87
Electricity Duty / विद्युत कर	43.08
Regulatory Surcharge 1 / रेगुलेटरी सरचार्ज 1 @ 1.14%	0.00
Regulatory Surcharge 2 / रेगुलेटरी सरचार्ज 2 @ 4.28%	0.00
Other Charges / अन्य चार्ज	600.53
FPPA Surcharge / ईंधन और बिजली अधिभार	18.05

691

Total Current Dues / कुल वर्तमान देय राशि	1505.27
Arrears / अवशेष	221773.03
Late Payment Surcharge / विलम्बित देय अधिभार	3394.48
Total Dues / कुल देय	226672.78

- Portal: Connect.torrentpower.com
- Mobile App: TorrentPowerConnect
- E-mail: connect.agra@torrentpower.com
- Whatsapp No.: 7454070070
- 3, Poornanand Plaza, Church Road, Agra
- 286, Jaipur House, Near Canara Bank, A.D.A. office road, Agra
- G-1 & G-2, 33/83 Adarsh Nagar, Pratap Pura, near Saint Mary's Church, Agra

शिकायत का निवारण

- A. CONSUMER GRIEVANCE REDRESSAL FORUM
Torrent Power, 3, Poornanand Plaza, Church Road, Agra - 282002
Email: cgrfagra@torrentpower.com
- B. ELECTRICITY OMBUDSMAN:
Neda Bhawan, 3rd Floor, Vibhuti Khand, Gomti Nagar, Lucknow - 226010
Phone: +91-522-2720856, Fax: +91-522-2720857
Email: eo-up@uperc.org

Other TPL Arrears	0.00
Additional DVVNL Arrears	
Principal Amount	0.00
Interest	0.00
Total	0.00

बिल भुगतान से संबंधित

A. बिल भुगतान के विकल्प:

- (नेट बैंकिंग से भुगतान करने पर कोई अतिरिक्त शुल्क लागू नहीं है)
- ग्राहक सेवा केन्द्र
- बिल भुगतान केन्द्र
- जन सुविधा केन्द्र
- RTGS द्वारा बिल भुगतान
- ऑनलाइन बिल भुगतान (connect.torrentpower.com)

B. बिल भुगतान के निर्देश

- कृपया बिल भुगतान नकद (20000 ₹ तक) एवं उससे अधिक चेक या डिमांड ड्राफ्ट के माध्यम से कर सकते हैं।
- चेक या डिमांड ड्राफ्ट टॉरेंट पावर लिमिटेड के नाम पर जमा करें।
- पोस्ट डेटेड चेक एवं अन्य शहर का चेक/डिमांड ड्राफ्ट मान्य नहीं है।
- अपना सर्विस नंबर व मोबाइल नंबर चेक या डिमांड ड्राफ्ट के पीछे अवश्य लिखें।
- अपने बिल भुगतान के पश्चात बिल भुगतान की रसीद अवश्य प्राप्त करें।

IS TO BE USED AS A PROOF OF OWNERSHIP OF ANY PROPERTY OR PREMISES

Debit Note :- Misc. Debit 600.53

बकाया राशि के कारण यह संयोजन (कनेक्शन) विच्छेदन योग्य है। कृपया भुगतान तुरंत करें। यू.पी.सी.एल. के दिशा-निर्देशों के अनुपालन में, अप्रैल 2026 के बिल में 2.14 प्रतिशत एफपीपीए सरचार्ज समायोजित किया गया है।

विद्युत दर अनुसूची 02-Dec-25 से प्रभावी

टेरिफ : एलएमवी-1(C)	लाइफ लाइन उपभोक्ता	अन्य घरेलू मीटर वाले उपभोक्ता
फिक्स चार्ज ₹./kW/माह	(बिल डिमाण्ड 1 kW तक)	
विलिंग डिमाण्ड*	50.00	110.00
यूनिट (kWh)	ऊर्जा चार्ज ₹./kWh	ऊर्जा चार्ज ₹./kWh
01-100 तक	3.00	N.A
01-150 तक	N.A	5.50
151-300 तक	N.A	6.00
301 से अधिक	N.A	6.50

विलिंग डिमाण्ड : माह के दौरान चर्ज की गयी अधिकतम डिमाण्ड अथवा स्वीकृत डिमाण्ड का 75% में से जो भी अधिक है।
10 kW एवं इससे अधिक भार वाले संयोजन पर के.वि.ए.च. शुल्क लागू होता है (के.वि.ए.च. शुल्क = कि.वी.शुल्क x 0.9)।
कृपया अतिरिक्त प्रभार, रेगुलेटरी सरचार्ज, छूट एवं विस्तृत जानकारी के लिए यू.पी.ई.आर.सी. टेरिफ को संज्ञान में अवश्य लें।

कृपया ध्यान दें !

विद्युत उपकरणों में कटिया लगाकर बिजली का उपयोग न करें। विद्युत खम्बों, तारों, डिस्ट्रीब्यूशन बॉक्स और ट्रांसफार्मर से उचित दूरी बनाए रखें। इन उपकरणों से जानवरों को ना बांधें। इस से मनुष्य और जानवरों को बिजली का झटका लग सकता है। यह जानलेवा हो सकता है एवं शॉर्ट सर्किट होने की स्थिति में आग भी लग सकती है।

सावधान रहें. सुरक्षित रहें।

HELP US TO SERVE YOU BETTER. PLEASE REGISTER YOUR CONTACT NUMBER AND E-MAIL AT OUR PORTAL / CALL CENTER / CUSTOMER SERVICE CENTRE

हमें आपकी बेहतर सेवा हेतु कृपया अपना मोबाइल नं एवं ईमेल हमारे पोर्टल/कॉल सेंटर अथवा ग्राहक सेवा केन्द्र पर रजिस्टर कराएं।

(Handwritten signature and initials)



[Handwritten signature]

02/12/17

[Handwritten signature]



Handwritten signature and date: 04 ME 2012



694

20

Proof of Service Kartikey Singh <kartikey@vchambers.in>

Advance Service of Additional Compliance Affidavit in Execution Application No. 36/2023 in O.A. No. 329/2021 (Devanshu Bose vs. State of U.P.)

1 message

Kartikey Singh <kartikey@vchambers.in>

Thu, Apr 23, 2026 at 6:22 PM

To: devanshuagra@gmail.com

Cc: Utsav Saxena <utsav.saxena@vchambers.in>, Somesh Tiwari <somesh.tiwari@vchambers.in>, Vcadaagra@gmail.com, lawadaagra@gmail.com

Dear Sir/Ma'am,

We are Counsels for the Respondent Agra Development Authority in the Execution Application No. 36/2023 in O.A. No. 329/2021 (Devanshu Bose vs. State of U.P.). With reference to the same, please find attached herewith the Additional Compliance Affidavit filed Respondent No.1.

Kindly treat the present email as effective service of the same

--

Regards,

Advocate Kartikey Singh**(Office of Mr. Somesh Tiwari)**

11, 11A Golf Apartment, Golf Link, Khan Market,

New Delhi

+919936084179

 **Additional Compliance Affidavit ADA.pdf**
6661K